

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SRI GURUPRABHA POWER LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Sri Guruprabha Power Limited
2.	Date of incorporation of corporate debtor	18.10.1994
3.	Authority under which corporate debtor is incorporated / registered	Companies Act, 1956 / ROC, Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40109TG1994PLC018029
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd office: D.No.6-3-664, Flat No.202, Prestige Rai Towers, Opp. NIMS Hospital, Somajiguda, Hyderabad – 500 082
6.	Insolvency commencement date in respect of corporate debtor	20.09.2019 (Order made ready on 23.09.2019)
7.	Estimated date of closure of insolvency resolution process	17.03.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	B. Naga Bhushan Reg. No. – IBBI/IPA-001/IP-P00032/2016-17/10085
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B.Naga Bhushan House No. 1-1-380/38, Ashok Nagar Extension, Hyderabad - 500020. e-mail: bnagabhushan@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B.Naga Bhushan Address: House No. 1-1-380/38, Ashok Nagar Extension, Hyderabad - 500020. e-mail: irp.guruprabha@gmail.com
11.	Last date for submission of claims	07.10.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/downloadform.html Physical Address: As given in Col. 10 above.



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the M/s Sri Guruprabha Power Limited on 20.11.2019 (Copy of order received on 23.11.2019)

The creditors of M/s. Sri Guruprabha Power Limited are hereby called upon to submit their claims with proof on or before 07.10.2019 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (Not Applicable) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties:

Naga B.B

B. Naga Bhushan
Interim Resolution Professional
M/s Sri Guruprabha Power Limited



Date : 25.09.2019
Place: Hyderabad